

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He is leader of the Opposition here...*(Interruption)*

MR. SPEAKER : I have informed the House of the messages that I had received. Every time the hon. Member should not disrupt the proceedings.

SHRI K. R. Ganesh.

12.29 hrs.

**TAXATION LAWS (EXTENSION
TO JAMMU AND KASHMIR)
BILL***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir."

The motion was adopted

SHRI K. R. GANESH : Sir, I introduce† the Bill.

**CONSTITUTION (THIRTY-FIRST
AMENDMENT) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI RAM NIWAS MIRDHA : Sir, I introduce† the Bill.

**CONSTITUTION (THIRTY-
SECOND AMENDMENT)
BILL***

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI H. R. GOKHALE : Sir, I introduce the Bill.

**DELHI LANDS (RESTRICTIONS ON
TRANSFER) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : I beg to move for leave to introduce a Bill to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large scale transactions of purported transfers or, as the case may be, transfers of such lands to unwary public.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to impose certain restrictions on transfer of lands which have been acquired by the Central Government or in respect of which acquisition proceedings have been initiated by that Government, with a view to preventing large-scale transactions of purported transfers or, as the case may

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†Introduced with the recommendation of the President.